IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-334/ND/2017

In the matter of:

Shiv Vani Buildwel (P) Limited

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. Anju Jain , Advocate

Mr. Anshul Chhabra, PCS

Mr. Sunpreet Singh, Co. Secy.

For the Respondent/Corporate Debtor: : -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

Ms. Lakshmi Gurung, Standing Counsel for Income tax Department with Mr. Omkar Singh

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that a copy of the reply as stated to have been filed by the Respondent/ROC has not been made available to him. Let the copy be furnished today itself by the Ld. Company Prosecutor. In relation to the Income tax Department, it is represented by the Ld. Counsel for the petitioner that they are required to file their observations vide order dated 13.11.2017. Ld. Standing Counsel for the Income tax Department, namely, Ms. Lakshmi Gurung seeks final indulgence in the matter for filing their observations.

Taking into consideration the above, time is granted to the Income tax Department to file their observations within 10 days from today. However, in the absence of the observations being filed by the IT Department, this Tribunal will proceed with the matter without the observations of IT Department and dispose off the case on merits.

List on 19.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

- (d-

Surjt 30.1.2018